Letter No.-NGT- 512 /81-7-2023

From,

Devendra Singh Chauhan,
Under Secretary,
Govt. of U.P.

To,

The Registrar,
The National Green Tribunal,
Principal Bench, New Delhi
E-mail: judicial-ngt@gov.in & ngt.filling@gmail.com

Environment, Forest & Climate Change Section-7 **Lucknow : Dated 30 October, 2023**

Sub: Action Taken Report in compliance of Hon'ble National Green Tribunal, Principal Bench, New Delhi Order dated 25.07.2023 in OA No. 248/2022 in re: News item published in The Hindu dated 27.03.2022 titled "Digging up the Chambal".

Respected Sir,

In compliance of Hon'ble National Green Tribunal Order dated 25.07.2023 in OA No. 248/2022 in re: News item published in The Hindu dated 27.03.2022 titled "Digging up the Chambal", the Action Taken Report of the State of Uttar Pradesh is hereby submitted for kind perusal and necessary action please.

Enclosure : Action Taken Report with annexures.

Yours Sincerely,

Signed by देवेन्द्र सिंह चौहान
Date: 27-10-2023 18:35:39
Reason: Approved

(Devendra Singh Chauhan)
Under Secretary.

Copy to:

1. Chief Conservator of Forests, Wildlife, Western Region, Kanpur for information and necessary action.
2. Deputy Conservator of Forests, National Chambal Sanctuary Project, U.P., Agra for information and necessary action.
3. Mr. Bhanwar Pal Singh Jadaun, Panel Advocate, Hon'ble NGT, New Delhi for necessary action.

(Devendra Singh Chauhan)
Under Secretary.

A further action taken report is prepared on the basis of compliance of Sustainable Sand Mining Management Guidelines, 2016 and Enforcement & Monitoring Guidelines for Sand Mining, 2020 and diligent periodic monitoring to controlillegal mining by District Authorities- (Chief Secretaries, DGPs, PCBs of Rajasthan,MP and UP and SSPs and DMs of Bhind, Morena, Gwalior, Agra,Etawah, Jhansi, Dholpur and Bharatpur).

With respect tothe order dated25-07-2023 by Hon'ble National Green Tribunal, New Delhi under OA NO.-248 /2022, a further action taken report is prepared on the basis of compliance of Sustainable Sand Mining Management Guidelines, 2016 and Enforcement & Monitoring Guidelines for Sand Mining, 2020 and diligent periodic monitoring to controlillegal mining, which has to be submitted before the next hearing on 03 November 2023.

1. The further Action Taken Report of Government of UP combining the data of all the departments has been made and is being submitted.It is attached as **Annexure 1**.

2. Not related to Uttar Pradesh.

3. The minutes of meeting which has been done by Secretary, MOEFCC on 31.08.2023 and the minutes of meeting are attached as **Annexure 2**.

4. The steps taken by State of U.P, which has been submitted to Secretary, GoI, MOEFCC by Secretary, MOEFCC U.P and attached as **Annexure 3.**

(Devendra Singh Chauhan)
Under Secretary,
Govt. of U.P.

Annexure-1

DETAILS OF FURTHER ACTION TAKEN REPORT PREPARED BY FOREST DEPARTMENT, MINING DEPARTMENT, POLICE DEPARTMENT AND REVENUE DEPARTMENT OF UTTAR PRADESH, IN COMPLIANCE OF ORDER DATED 25-07-2023 PASSED INOA NO.-248 /2022, PENDINGCONSIDERATION IN HON'BLE NATIONAL GREEN TRIBUNAL, NEW DELHI:

FURTHER ACTION TAKEN BY FOREST DEPARTMENT, NATIONAL CHAMBAL SANCTUARY PROJECT, AGRA:

A- BRIEF DESCRIPTION OF THE SANCTUARY-

1. National Chambal Sanctuary is spread over 3 States namely Rajasthan, Madhya Pradesh, and Uttar Pradesh.

2. It wasestablished as a Wildlife Sanctuary under Wildlife (Protection) Act, 1972, with an area of 635 sq.km, comprising the river Chambal with its sandy banks and ravinous forest.

3. The river Chambal stretches around 165 km in U.P. and fall across two ranges: namely Bah range in district Agra and Etawah range in district Etawah of National Chambal Sanctuary Agra.

B- STATUS OF MINING WITHIN THE JURISDICTION OF UTTAR PRADESH

1.No cases of regular, organized, and mechanised illegal mining in U.P.

2. Sand of Chambal excavated from Madhya Pradesh and Rajasthan is transported through Saiyyan border of Agra in Uttar Pradesh at Agra-Gwalior Roadwhose aerial distance is about 40 kms from the border of Chambal Sanctuary U.P.

3. Actions to stop transportation of sand from Madhya Pradesh and Rajasthan to Uttar Pradesh is done jointly by Mining Department, Police Department and Revenue Department.

C. ACTION BEING TAKEN FOR PREVENTION OF SAND MINING AND HUNTING OF FISH ETC. IN NATIONAL CHAMBAL SANCTUARY, U.P.:-

1. Effective informer system has been developed.

2. Regular patrolling is done by patrolling team armed with firearms in accordance with roster. Monitoring of sanctuary is also done usingboats, drones, and binoculars.

3. In the year 2021 about 130 monitoring /awareness committees have been formed in the villages located in Sanctuary, to raise awareness and discourage sand mining in Chambal River.

4. They are alsosensitised and encouraged to use M-sand (manufactured sand) etc. as an alternative to river sand.

5. A three-member committee has been constituted to contain and ensure effective monitoring of illegal sand mining in National Chambal Sanctuary Project, Agra.

6. Awareness program is organised every year at the Centre of Nandgawa (NCS, Agra).

7. For having effective control over illegal mining and transportation of sand from river Chambal, check-posts are created on susceptible roads and manned effectively by the Forest and the Police Department.

8. Fishing is strictly prohibited in Chambal Sanctuary and no fishing lease is provided.

SER. NO.	YEARS	REGISTERED FIR NO. IN FOREST	DESCRIPTION OF PROCEEDINGS
1	2019-20	27 (FIR also in 03)	Compensation of Rs 5,86,000.00 was received in 16 forest offence cases. In 11 cases, charge sheet was filed in the Court. The cases have been pending in Hon'ble Court.
2	2020-21	32 (FIR also in 03)	Compensation of Rs 5,98,700.00 was received in 26 forest crime cases. In 06 cases, chargesheet was filed in the Court. The

			cases have been pending in Hon'ble Court.
3	2021-22	10	In 08 forest crime cases, compensation of Rs 1,08,500.00 was received.In 02 cases, chargesheet was filed in the Court. The cases have been pending in Hon'ble Court.
4	2022-23	04	Chargesheet have been filed in the Hon'ble Court.
5	2023-24	03	Three cases investigation in process of range stage.

ACTION TAKEN BY MINING DEPARTMENT

Brief details of the action taken by District Magistrate, Agra and Director, Geology and Mining Directorate, Uttar Pradesh, Khanij Bhawan, Lucknow via letter number 1206/M-Case-NGT-Case/2022 dated 26-10-2023, have provided details as follows-

1. No mining lease/clearance has been approved by Mining Department in Chambal Sanctuary.
2. A special task force has been formed under the chairmanship of Additional District Magistrate for effective monitoring of illegal mining/transportation in Agra and Etawah.
3. Check gates with Artificial Intelligence (AI/IoT) have been set up for checking the vehicles transporting

minerals at village Udi of Etawah district and at Saiyan Toll Plaza and Sarendhi of Agra district.

4. As per the order passed by Honourable NGT New Delhi dated 28.02.2020, an amount of Rs 38,00,000/- (Rs 38 lakh only) has been deposited in Agra district as environmental compensation till 18.10.2023.

5. In the current financial year 2023-24 in Agra district, till the month of October 2023, a revenue of Rs 3303.03 lakh (188.74 percent) has been achieved against the target of Rs 1750.00 lakh.

6. In Agra district, the number of vehicles loaded with minerals was 26303 and against the number of challans and notices 2504, the number of cases/vehicles submitted was 887 and the recovery amount was Rs 3,87,92,930.00.

Detail of further action taken after checking in districts Agra and Etawah (29-08-2023 to 19-10-2023) are as follow:-

SER. NO.	NAME OF DISTRICT	NUMBER OF MINERAL LADEN VEHICLES CHECKED	NUMBER OF NOTICES ISSUED WITH RESPECT TO NUMBER OF VEHICLES CHECKED	CASES IN WHICH FINE IS IMPOSED
1	2	3	4	5-6
1	Etawah	718	126	107
2	Agra	5200	229	118
Grand total		5918	355	225

AMOUNT REALISED AFTER FINE BEING IMPOSED (IN LAKHS OF RUPEES)	FIR REGISTERED UNDER SECTIONS OF MINING ACT AND I.P.C.	NUMBER OF ACCUSED IN REGISTERED CASES OF FIR	CASES REGISTERED UNDER GANGSTERS ACT	NUMBER OF ACCUSED ARRESTED
7	8	9	10	11
42.32	00	00	00	00
56.80	01	05	00	00
99.12	01	05	00	00

7. Illegal property worth Rs. 4.21 crore has been confiscated after taking action under the Gangster Act.
8. In compliance of the order dated 06/02/2023, passed by the Hon'ble N.G.T., a joint investigation team has been constituted under the chairmanship of the Additional District Magistrate for effecting surprise checking illegal sand mining and as per the reports received from Agra and Etawah, there is no cases of illegal mining.

ACTION TAKEN BY POLICE DEPARTMENT

Details of the action taken by the police Department in districts Agra, Etawah and Jhansi were intimated through letter No. DG-Seven-S-14(2)/2017 dated 21-10-2023 of the Director General of Police,details of which are as follows:-

Progress Report (2023-24) HON'BLE NGT IN OA-248/202-VC HEARING DATED 20-07-2022 National Chambal Sanctuary (NCS) Date 28-08-2023 To 15-10-2023

Updated information from 28-08-2023 to 15-10-2023	Agra	Etawah	Jhansi	**Total**
Seized vehicles	07	0	0	**07**
Number of accused named	12	0	0	**12**
Number of accused who came to light	0	0	0	**0**
Total number of accused	12	0	0	**12**
Number of accused arrested	05	0	0	**05**
High court stay/anticipatory bail	0	0	0	**0**
Number of accused present	0	0	0	**0**
Section 82 proceedings	0	0	0	**0**
N.B.W.	0	0	0	**0**
Number of accused remaining for arrest	0	0	0	**0**
Number of charge sheets in the case	07	0	0	**07**
Registered gangster charges	0	0	0	**0**
Accused in registered gangster case	0	0	0	**0**
Popular gangster	0	0	0	**0**

A-DISTRICT AGRA

In district Agra, the report of further actions taken by District Magistrate, Agra vide letter number 684/Mineral Assistant/2023-24 dated 20-10-2023, whichis jointly signed by Commissioner of Police, Agra,has following details :-

1- No illegal mining has been found in Chambal Sanctuary in district/Commissionerate Agra jurisdiction.

2- Two checking gates were installed at Saiyyan and Sarendhi to prevent illegal transportation of minerals to district Agra, operational since 01-07-2022.

3- A team has been constituted to prevent illegal mining and effective monitoring of the Chambal Sanctuary.

4- An effective joint action plan for prevention of illegal mining was chalked out and a strategy was laid down and followed diligently since17/03/2023.

5- Regular checking is being done at the check posts of police stations adjacent to the bordering States of Agra Commissionerate.

6- The routes going towards Chambal river, ghats and other strategically important places are monitored through CCTVs.

7- Police patrolling, along with picket, UP-112 PRV operated simultaneously for effective checking and monitoring of major routes.

8- Modern training, modern weapons, bullet proof jackets etc. are also being provided to the police force along with coordination with bordering states for taking effective action against anarchic elements.

9- As per the instructions given jointly by the department officers of police and administration till 18.10.2023, under the campaign which was run/is being run:-

Details of proceedings in Agra	
Details of Registered cases	68

Seized vehicles	78
Number of accused named	84
Number of accused who came to light	07
Total number of accused	91
Number of accused arrested	50
High court stay/anticipatory bail	09
Number of accused present	03
Section 82 proceedings	0
N.B.W.	0
Number of accused remaining for arrest	29
Number of charge sheets in the case	27
Registered gangster charges	05
Accused in registered gangster case	19
Popular gangster	06

B- DISTRICT ETAWAH

The report received through the letter dated 19-10-2023of Superintendent of Police, Etawah and provided details are as follows-

1. A team constituted under the chairmanship of ADM(F./R.) Officer-in-Charge, Mineral Etawah surveyed and found no cases of mining.
2. Administration is continuously and vigilantly keeping surveillance via a task force of Revenue, Police, Transport, Commercial Tax, Mining etc.

C- DISTRICT JHANSI

According to the District Magistrate, Jhansi's letter No. Reader-02/2023(NGT-Report) dated 19-10-2023,

which is jointly signed by the Senior Superintendent of Police, Jhansi and the District Magistrate, Jhansi, the Chambal River or any of its tributaries(Tributary River) does not flow within the boundary of the district-Jhansi.

Besides aforesaid, it has also informed that no part of Keoladeo National Park, Dholpur (Rajasthan) or National Chambal Sanctuary is situated adjacent to the border of Jhansi district.

Therefore, for the sake of effective prevention of illegal mining, transportation and hunting etc. in the National Chambal Sanctuary, the details of actions taken by forest department, mining department, police department and revenue department within the jurisdiction of Uttar Pradesh and for preventing transportation of sand excavated from Madhya Pradesh and Rajasthan to Uttar Pradesh, the details of the further action taken are compiled as above and sent for necessary action.

Attachments as above.

(Devendra Singh Chauhan)
Under Secretary,
Govt. of U.P.

संख्या–भा0स0–230/81–7–2023

प्रेषक,

मनोज सिंह,
अपर मुख्य सचिव,
उ0प्र0 शासन।

सेवा में,

1– **प्रमुख सचिव/सचिव,**
गृह/भूतत्व एवं खनिकर्म/
परिवहन विभाग, उ0प्र0 शासन।

2– **पुलिस महानिदेशक,**
उ0प्र0।

3– **प्रधान मुख्य वन संरक्षक और विभागाध्यक्ष/ प्रधान मुख्य वन संरक्षक,**
वन्यजीव, उ0प्र0, लखनऊ।

4– **जिलाधिकारी/वरिष्ठ पुलिस अधीक्षक/पुलिस अधीक्षक,**
झांसी/इटावा/आगरा।

5– **सदस्य सचिव,**
उ0प्र0 प्रदूषण नियंत्रण बोर्ड,
लखनऊ।

6– **उप वन संरक्षक,**
राष्ट्रीय चम्बल अभ्यारण,
आगरा।

पर्यावरण, वन एवं जलवायु परिवर्तन अनु–7 **लखनऊ : दिनांक : 17-अक्टूबर, 2023**

विषय–Summary Record of the discussions on the meeting chaired by Secretary MoEF&CC held on 31.08.2023 in connection with the OA No 248 of 2022.

महोदय,

उपर्युक्त विषयक डॉ. सुधीर चिंतालापति, वैज्ञानिक 'ई', पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय (वन्य जीव प्रभाग), भारत सरकार के पत्र संख्या–1-9/2022 WL, दिनांक 15.09.2023 का कृपया अवलोकन करने का कष्ट करें, जिसके द्वारा ओ0ए0 संख्या–248/2022 In re: News item published in The Hindu dated 27.03.2022 titled "Digging up the Chambal" के संबंध में दिनांक 31.08.2023 को सचिव, पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार की अध्यक्षता में आहूत बैठक में हुई चर्चाओं का सारांश रिकार्ड उपलब्ध कराया गया है।

2– इस संबंध में भारत सरकार के उक्त पत्र दिनांक 15.09.2023 की छायाप्रति संलग्न कर प्रेषित करते हुए मुझे यह कहने का निदेश हुआ है कि कृपया उक्त संदर्भित में कार्यवृत्त में अपने से संबंधित बिन्दुओं पर आवश्यक कार्यवाही करते हुए कृत कार्यवाही की सूचना/आख्या उप वन संरक्षक, आगरा को उपलब्ध कराने का कष्ट करें।

3– उल्लेखनीय है कि प्रकरण में राज्य सरकार की ओर से मासिक रिपोर्ट भारत सरकार को प्रेषित की जानी है। अतः अनुरोध है कि कृत कार्यवाही की सूचना/आख्या प्रत्येक माह के अन्तिम सप्ताह में उप वन संरक्षक, आगरा को उपलब्ध करा दी जाये।

उप वन संरक्षक, राष्ट्रीय चम्बल अभ्यारण, आगरा द्वारा विभागों से प्राप्त सूचना को संकलित कर पूर्ण/समेकित रिपोर्ट का आलेख्य तैयार कर पर्यावरण, वन एवं जलवायु परिवर्तन अनुभाग–7, उ0प्र0 शासन (Email-soenvups@rediffmail.com) को प्रत्येक माह के प्रथम सप्ताह में उपलब्ध कराया जाना सुनिश्चित किया जाय।

संलग्नक–यथोक्त।

भवदीय,
Signed by मनोज सिंह
Date: 16-10-2023 18:05:51
Reason: Approved
(मनोज सिंह)
अपर मुख्य सचिव।

879 सं०मा०प०-230/81-7-23

No.....31828...../MS/GI/2023

F.No.1-9/2022 WL
Government of India
Ministry of Environment, Forest and Climate Change
(Wild Life Division)

2nd Floor, Vayu Wing,
Indira Paryavaran Bhawan,
Jor Bag Road, New Delhi-110003.

Date: 15th September, 2023

Office Memorandum

Sub: Summary Record of the discussions on the meeting chaired by Secretary MoEF&CC held on 31.08.2023 in connection with the OA no. 248 of 2022.

Sir,

Kindly find enclosed Summary Record of the discussions on the meeting chaired by Secretary MoEF&CC held on 31.08.2023 in connection with the OA no. 248 of 2022 held on 31st August, 2023 under the chairmanship of Secretary, MoEF&CC.

ACS, पर्यावरण
19/09/23
(कृष्ण गोपाल)
विशेष सचिव, पर्यावरण
उ० प्र० शासन।

749/ACSF/MS/23
(मनोज सिंह)
अपर मुख्य सचिव
वन, पर्यावरण एवं जलवायु परिवर्तन विभाग
उत्तर प्रदेश शासन।

Yours faithfully,

(Dr. Sudheer Chintalapati)
Scientist 'E'
Email: adwl-mefcc@gov.in.

Encl: As above

Distribution:

1. The Chief Secretary, Government of Madhya Pradesh, Bhopal.
2. The Chief Secretary, Government of Rajasthan, Jaipur.
3. The Chief Secretary, Government of Uttar Pradesh, Lucknow.
4. The PCCF & HoFF, Government of Madhya Pradesh, Bhopal.
5. The PCCF & HoFF, Government of Rajasthan, Jaipur.

Copy to:

1. PPS to Secretary/PPS to DGF&SS/PSO to PSO to Addl. DGF(WL)/PPS to IGF(WL)/PS to DIG(WL), MoEF&CC.

5684/SF/23
VS(GM)
21-9-23
(मीना चौधरी)
निजी सचिव,
सचिव, पर्यावरण, वन एवं जलवायु परिवर्तन विभाग,
उत्तर प्रदेश शासन।

कृपया
US(DG)/SO-7
3445/US(GM)/23
Mo Sdeer
21/9/23
PPS
22/9/23

(अवधेश श्याम मिश्र)
विशेष सचिव
वन, पर्यावरण एवं जलवायु परिवर्तन विभाग
उत्तर प्रदेश शासन।

SO-7
22/9/23
(देवेन्द्र सिंह चौहान)
ऊ नु सचिव
पर्यावरण, वन एवं जलवायु परिवर्तन विभाग,
उ०प्र० शासन।

Summary Record of the discussions on the meeting chaired by Secretary MoEF&CC held on 31.08.2023 in connection with the OA no. 248 of 2022

A meeting has been convened on 31st August 2023 under the chairmanship of Secretary MoEF&CC in accordance with the directions of Ld. National Green Tribunal, Principal Bench, Delhi in **OA no 248 of 2022 - a suo-moto case by the National Green Tribunal New Delhi based on the News article published in the Hindu titled "Digging up the Chambal" dated 27.03.2022.**.

The list of participants is placed at **Annexure-I.**

1. Secretary EF&CC welcomed the participants to the meeting and initiated the discussions.

2. Inspector General of Forests (WL) gave a brief background about the application before the Ld. NGT. He mentioned that the matter at hand concerns illegal mining activities occurring in the vicinity of Keoladeo National Park in Rajasthan, near Dholpur, in close proximity to the National Chambal Sanctuary.

3. This matter was taken up Suo moto by the Tribunal based on a news article published in "The Hindu" on 27th March 2022, titled "Digging up the Chambal." The Tribunal vide order dated 05.04.22 constituted, an Eight Member Joint Committee comprising of the DGF&SS, Director, National Chambal Sanctuary, Secretaries Mining, Rajasthan, UP and M.P. and UP, MP and Rajasthan State PCBs. The committee gave several recommendations after the site visit.

4. It was also informed that Eco-sensitive Zone (ESZ) around National Chambal Wildlife Sanctuary, Uttar Pradesh was notified on 10.06.2020 and around National Chambal Wildlife Sanctuary, Madhya Pradesh, it was notified on 20.02.2020. However, ESZ for National Chambal Wildlife Sanctuary Rajasthan has not yet been notified and proposal for National Chambal Wildlife Sanctuary is pending with the State Government of Rajasthan.

5. Further, alteration of boundaries of the National Chambal Sanctuary, Madhya Pradesh to the extent resulting in exclusion of 292.39 ha from the sanctuary has been recommended in the 69th SCNBWL meeting with certain conditions.

6. The Tribunal heard the matter OA 248 of 2022 on 25th July 2023 and has issued the following directions:

i. *District Authorities (Chief Secretaries, DGPs, PCBs of Rajasthan, MP and UP and SSPs and DMs of Bhind, Morena, Gwalior, Agra, Etawah, Jhansi, Dholpur and Bharatpur) to periodically monitor it and ensure compliance of (2016 and 2020) Guidelines and control illegal mining and submit a*

further action taken report within three months by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF.

ii. *Secretary, MoEF&CC need to have monitoring with Chief Secretary of MP to provide clarity on acceptability of Notification dated 31.01.2023 de-notifying 207 hectare from the sanctuary.*

iii. *Secretary, MoEF&CC need to have a joint meeting with the Chief Secretaries of MP, UP and Rajasthan and the concerned Head of Departments (Forest and Wildlife and those related to NCS) and to ascertain complete protection of NCS with reference to wildlife and no mining or other activities. MoEF&CC need to give independent report on direction nos. (ii) and (iii) above.*

With this back ground the States were asked to give their status with regard to the Hon'ble NGT order.

Madhya Pradesh:

7. The Government of Madhya Pradesh stated that they have implemented a comprehensive set of measures in accordance with the recommendations put forth by the committee established by the National Green Tribunal (NGT) to combat illegal sand mining. The specific details of the steps taken by Madhya Pradesh are at **Annexure-II.**

8. ADGF (WL) mentioned that after obtaining the recommendations for the de-notification of 292.39 hectares of revenue land within the National Chambal Wildlife Sanctuary in Morena, Madhya Pradesh, it is incumbent upon the State Government to proceed with the process of amendment in the notification of the ESZ around the National Chambal Sanctuary, Madhya Pradesh.

9. It was discussed that the State of Madhya Pradesh should expedite the establishment of ESZ boundaries without delay. This is imperative to facilitate the lawful allocation of mining activities within the region. Furthermore, all Collectors and District Magistrates must immediately take stringent measures to combat and eliminate any instances of illegal sand mining in the area.

Uttar Pradesh:

10. The Government of Uttar Pradesh informed that they have implemented a series of measures as were recommended by the committee appointed by the National Green Tribunal (NGT) to combat illegal sand mining. The specific details of the steps taken by Uttar Pradesh are at **Annexure-III.**

Rajasthan:

11. The Government of Rajasthan provided information regarding the measures being undertaken to prevent illegal sand mining within the state,

with particular focus on areas surrounding the Chambal catchment area. These measures encompass a range of strategies and actions aimed at safeguarding the natural resources and environment while ensuring compliance with relevant regulations. The details of the measures implemented by Rajasthan are at **Annexure-IV**.

Conclusions

12. After deliberations on the necessity for consistently enforcing the anti-illegal mining measures, the following actionable points emerged:

i. All the State Governments should prioritize and encourage permissible activities within the catchment areas in order to raise awareness and naturally mitigate illegal mining and poaching activities.

ii. The State Governments of Madhya Pradesh, Uttar Pradesh, and Rajasthan, shall provide detailed reports of the measures taken to combat illegal mining in the vicinity of the Chambal Sanctuary immediately.

iii. Thereafter, the State Governments are to submit a monthly report to the Ministry on the progress regarding steps to curb illegal mining.

iv. A standardized format will be devised by the Ministry for monitoring of actions taken by the respective State Governments.

v. A quarterly coordination committee meeting will be held under the Chairmanship of ADG (WL) to oversee the actions taken by State Governments and share best practices.

vi. State Government of Rajasthan to take immediate steps to submit the proposal for notification of the ESZ for National Chambal Wildlife Sanctuary.

vii. District Collectors should take proactive measures for providing alternative livelihood options for the local communities currently dependent on sand mining, through convergence of various schemes.

The meeting ended with a vote of thanks to the Chair and all participants.

***

ANNEXURE-I

LIST OF PARTICIPANTS

S.No.	Name and Designation
1.	Ms. Leena Nandan, Secretary, MoEF&CC
2.	Shri Bivash Ranjan, ADGF(WL), MoEF&CC
3.	Shri Shikhar Agrawal, Additional Chief Secretary, Forest, Environment And Climate Change, Rajasthan.
4.	Sh. Gulshan Bamra, Principal Secretary Environment, Madhya Pradesh
5.	Sh Ashish Tiwari, Principal Secretary Environment, Uttar Pradesh
6.	Shri Raghu Prasad, IGF (WL)
7.	Shri Aseem Srivastava, Chief Wild Life Warden, Madhya Pradesh
8.	Shri Arindam Tomar, Chief Wild Life Warden, Rajasthan
9.	Shri Anjani Acharya, Chief Wild Life Warden, Uttar Pradesh
10.	Sh. Shrawan Kumar Verma, DIG, IRO Gandhinagar
11.	DM Morena, Madhya Pradesh
12.	DM Agra, Uttar Pradesh
13.	DM Gwalior, Madhya Pradesh
14.	Ig Chambal, Madhya Pradesh
15.	DFO Chambal, Madhya Pradesh
16.	DM-Sheopur, Madhya Pradesh
17.	Senior Superintendent of Police, Etwah, Uttar Pradesh
18.	Dr. Sudheer Chintalapati, Scientist E, MoEF&CC

Email

CHIEF SECRETARY GoUP

Summary Record of the discussions on the meeting chaired by Secretary MoEF&CC held on 31.08.2023 in connection with the OA no. 248 of 2022.

From : ddwlmef@gmail.com

Tue, Sep 19, 2023 05:27 PM

Subject : Summary Record of the discussions on the meeting chaired by Secretary MoEF&CC held on 31.08.2023 in connection with the OA no. 248 of 2022.

4 attachments

To : Iqbal Singh Bains <cs@mp.nic.in>, csraj@rajasthan.gov.in, CHIEF SECRETARY GoUP <csup@nic.in>, PCCF Wild Life HO Bhopal <pccfwl@mp.gov.in>, pccf raj forest <pccf.raj.forest@rajasthan.gov.in>

Cc : Ms Leena Nandan <secy-moef@nic.in>, Shri Chandra Prakash Goyal <dgfindia@nic.in>, BIVASH RANJAN <adgwl-mef@nic.in>, R Raghu Prasad <raghu.prasad@gov.in>, Rakesh Kumar JAGENIA <digwl-mefcc@gov.in>, Dr. SUDHEER CHINTALAPATI <sudheer.ch@gov.in>, SUDHEER CHINTALAPATI <adwl-mefcc@gov.in>

Sir,

Please see the attachment.

With regards

Office of National Board for Wild Life
Ministry of Environment, Forest and Climate Change
Indira Paryavaran Bhavan, Jor Bagh Road
New Delhi 110 003

- **1-9-2023 WL .pdf**
  1 MB
- **Annexure-2.pdf**
  414 KB
- **Annexure-3.pdf**
  3 MB
- **Annexure-4.pdf**
  55 KB

Annexure-3

संख्या–NGT 398/81–7–2023

प्रेषक,

आशीष तिवारी,
सचिव,
उ0प्र0 शासन।

सेवा में,

सचिव,
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय,
भारत सरकार, नई दिल्ली।

पर्यावरण, वन एवं जलवायु परिवर्तन अनु–7 **लखनऊ : दिनांक : 11 सितम्बर, 2023**

विषय–Meeting in connection with order of National Green Tribunal dated 25.07.2023 passed in Original Application No 248/2022 In re: News item published in The Hindu dated 27.03.2022 titled "Digging up the Chambal"

महोदय,

उपर्युक्त विषयक श्री राकेश कुमार जगेनिया, उप वन महानिरीक्षक (डब्ल्यूएल), पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार के पत्र संख्या–1-9/2022 WL, दिनांक 16.08.2023/25.08.2023 के संदर्भ में ओ0ए0 संख्या–248/2022 In re: News item published in The Hindu dated 27.03.2022 titled "Digging up the Chambal" में मा0 राष्ट्रीय हरित अधिकरण के पारित आदेश दिनांक 25.07.2023 के अनुपालन पर विचार–विमर्श हेतु दिनांक 31 अगस्त 2023 को पूर्वान्ह 11:00 बजे हाइब्रिड मोड में सचिव, पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार की अध्यक्षता में आहूत बैठक में प्राप्त निर्देशों का कृपया संदर्भ ग्रहण करने का कष्ट करें।

2– इस संबंध में प्रश्नगत प्रकरण में मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली के पारित आदेशों के अनुपालन में उ0प्र0 राज्य द्वारा की गयी कार्यवाही की सूचना/विवरण संलग्न कर आवश्यक कार्यवाही हेतु प्रेषित है।

संलग्नक–यथोक्त।

भवदीय,

(आशीष तिवारी)
सचिव।

886 संख्या - NGT-398/81-7-23

Email: dfochambal@rediffmail.com, dfochambal@gmail.com

कार्यालय उप वन संरक्षक, राष्ट्रीय चम्बल सैंक्चुरी प्रोजेक्ट, उत्तर प्रदेश, आगरा।

पत्रांक 460 /10–1 एनजीटी आगरा, दिनांक, अगस्त, 29 ,2023

सेवा में,

मुख्य वन संरक्षक,
वन्यजीव, पश्चिमी क्षेत्र,
कानपुर।

विषयः– मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन ओ0ए0 संख्या–248/2022 in re: News item published in The Hindu dated 27.03.2022 titled ''Digging up the Chambal'' में पारित आदेश दिनांक 06–02–2023 के अनुपालन के सम्बन्ध में।

संदर्भः– 1– मुख्य सचिव, उ0प्र0 शासन, पर्यावरण, वन एवं जलवायु परिवर्तन, अनु–7, लखनऊ की पत्र संख्या भा0स0–209/81–7–2023 दिनांक 29–08–2023
2– निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ0प्र0, खनिज भवन, लखनऊ का पत्रांक 960/एम0–एन0जी0टी0–वाद/2022 दिनांक 29–08–2023
3– पुलिस अधीक्षक (अपराध), उ0प्र0, मुख्यालय पुलिस महानिदेशक, उत्तर प्रदेश की पत्र संख्याः डीजी–सात– एस–14(2)/2017 दिनांक 28–08–2023
4– इस कार्यालय का पत्रांक 361/10–1 दिनांक 22–08–2023, पत्रांक 363/10–1 एनजीटी दिनांक 22–08–2023, पत्रांक 364/10–1 एनजीटी दिनांक 22–08–2023 व पत्रांक 365/10–1 एनजीटी दिनांक 22–08–2023,

महोदय,

उपरोक्त विषयक सन्दर्भित पत्र के क्रम में अनुरोधपूर्वक अवगत कराना है कि उ0प्र0 शासन, पर्यावरण, वन एवं जलवायु परिवर्तन, अनु–7, लखनऊ में मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन ओ0ए0 संख्या–248/2022 in re: News item published in The Hindu dated 27.03.2022 titled ''Digging up the Chambal'' के सम्बन्ध में बैठक दिनांक 31–08–2023 को आहूत की गयी है। उक्त ओ0ए0 में पारित आदेश दिनांक 25–07–2023 के अनुपालन में उ0प्र0 के क्षेत्राधिकार के अन्तर्गत जनपद आगरा एवं इटावा में चम्बल सैंक्चुरी में चम्बल बालू के अवैध खनन एवं अभिवहन की रोकथाम हेतु की जा रही कार्यवाही से सम्बन्धित सूचना निम्नानुसार प्रेषित है।

मध्य प्रदेश व राजस्थान में उत्खनित चम्बल बालू के अभिवहन को उ0प्र0 में रोकने की कार्यवाही खनन विभाग, राजस्व विभाग एवं पुलिस विभाग द्वारा संयुक्त रूप से की जाती है।

मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा पारित आदेश दिनांक 06–02–2023 एवं 25–07–2023 के अनुपालन में राष्ट्रीय चम्बल सैंक्चुरी, उ0प्र0 में चम्बल बालू के अवैध खनन व अभिवहन पर रोकथाम हेतु वन विभाग, खनन विभाग एवं पुलिस विभाग के द्वारा की गयी कार्यवाही का विवरण निम्नवत है–

वन विभाग– राष्ट्रीय चम्बल सैंक्चुरी प्रोजेक्ट, आगरा

1- सैंक्चुरी का संक्षिप्त विवरण–

1. राष्ट्रीय चम्बल सैंक्चुरी का विस्तार 3 राज्यों क्रमशः राजस्थान मध्य प्रदेश व उत्तर प्रदेश में है।
2. उत्तर प्रदेश में राष्ट्रीय चम्बल सैंक्चुरी को वन्यजीव (संरक्षण) अधिनियम 1972 की धारा 18 अन्तर्गत वर्ष 1979 में वन्यजीव विहार के रूप में अधिसूचित किया गया, जिसका क्षेत्रफल 635 वर्ग कि0मी0 है इसके अन्तर्गत चम्बल नदी उसके रेतीले किनारे एवं बीहड़ आदि क्षेत्र सम्मिलित है।
3. उत्तर प्रदेश की सीमा में चम्बल नदी की लम्बाई लगभग 165 कि0मी0 है।
4. लगभग 100 किमी0 की लम्बाई में एक तरफ मध्य प्रदेश एवं दूसरी तरफ उत्तर प्रदेश है। शेष लगभग 65 कि0मी0 में दोनों तरफ उत्तर प्रदेश है।

DPS 04.9.23

Email: dfochambal@rediffmail.com, dfochambal@gmail.co.

5. राष्ट्रीय चम्बल वन्यजीव विहार के नियन्त्रण हेतु 02 रेंज, आगरा जनपद में बाह रेंज एवं इटावा जनपद में इटावा रेंज है।

2- उत्तर प्रदेश के क्षेत्राधिकार में खनन की स्थिति–

1.राष्ट्रीय चम्बल सैंक्चुरी, उ0प्र0 के क्षेत्राधिकार अन्तर्गत चम्बल नदी में कहीं भी नियमित और संगठित रूप से, यान्त्रिक विधि से चम्बल बालू का अवैध खनन नहीं होता है।

2.मध्य प्रदेश और राजस्थान से उत्खनित चम्बल बालू का अभिवहन भी चम्बल सैंक्चुरी उत्तर प्रदेश की सीमा/क्षेत्राधिकार से नहीं होता है।

3.प्रकरण का मुख्य स्थल राजघाट मुरैना, आगरा–ग्वालियर मार्ग पर धौलपुर के आगे राजस्थान–म0प्र0 की सीमा पर चम्बल पुल के पास स्थित है जिसकी चम्बल सैंचुरी, उ0प्र0 की सीमा से हवाई दूरी लगभग 40 कि0मी0 है।

4.मध्य प्रदेश एवं राजस्थान में उत्खनित बालू धौलपुर जनपद में काफी दूरी तक अभिवहन होने के पश्चात उत्तर प्रदेश में आगरा के मुख्यतः सैंया बॉर्डर से प्रवेश करता है।

5.मध्य प्रदेश एवं राजस्थान से बालू के अभिवहन को उत्तर प्रदेश में रोकने की कार्यवाही खनन विभाग, पुलिस विभाग एवं राजस्व विभाग द्वारा संयुक्त रुप से की जाती है।

3- राष्ट्रीय चम्बल सैंक्चुरी, उ0प्र0 में बालू खनन व मछलियों आदि के शिकार के रोकथाम हेतु की जा रही कार्यवाही–

1.प्रभावी मुखबिर सिस्टम को विकसित किया गया है।

2.प्रभावी पैट्रोलिंग हेतु सैंचुरी क्षेत्र को **33 बीट** में बांटा गया है। रोस्टर के अनुरुप आग्नेयास्त्र से लैस गश्ती टीम द्वारा नियमित गश्त की जाती है।

3.वाच टॉवर व मानीटरिंग स्टेशन से **ड्रोन** एवं **वाइनाकुलर** के द्वारा भी सैंक्चुरी क्षेत्र की निगरानी की जाती है।

4.चम्बल नदी में **04 स्थलों पर तैनात मोटर बोट** द्वारा भी प्रभावी पैट्रोलिंग की जाती है।

5.सैंक्चुरी अन्तर्गत अवस्थित गांवों में **ग्राम प्रधानों के सहयोग से वर्ष 2021 में लगभग 130 निगरानी/जागरूकता समितियों** का गठन किया गया है। क्षेत्रीय स्टाफ द्वारा गॉव में जाकर ग्रामीणों को जागरूक करने हेतु **नियमित बैठक का आयोजन किया जाता है।** बैठक में ग्रामवासियों को मानव वन्यजीव संघर्ष के साथ–साथ चम्बल नदी में बालू खनन, नदी में पाये जाने वाले जलीय जीवों के महत्व, उनके वासस्थल को सुरक्षित रखने तथा **विकल्प के रूप में एम–सैण्ड के प्रयोग आदि हेतु जागरूक किया जाता है।**

6.राष्ट्रीय चम्बल सैंक्चुरी, उ0प्र0 आगरा के अन्तर्गत जनपद आगरा एवं इटावा के मध्य चम्बल सैक्चुरी में अवैध खनन की रोकथाम एवं क्षेत्र सतत निगरानी रखने हेतु 03 सदस्यीय समिति का गठन किया गया है

7.सैंक्चुरी अन्तर्गत **नन्दगवां (आगरा) के इन्टरप्रेटेशन सेन्टर** में समय–समय पर प्रतिवर्ष लगभग 5000 ग्रामीणों, छात्र–छात्राओं व पर्यटकों आदि के लिए वन विभाग एवं एन0जी0ओ0–टी0एस0ए0 (टर्टल सर्वाइवल एलायन्स), मद्रास कोकोडायल बैंक व बी0एन0एच0एस0 द्वारा जागरूकता कार्यक्रम आयोजित किया जाता है।

8.चम्बल बालू के अवैध खनन व परिवहन पर प्रभावी नियन्त्रण हेतु सैंक्चुरी अन्तर्गत लिंक मार्ग एवं मुख्य मार्गों पर **पुलिस विभाग से समन्वय स्थापित कर, पुलिस विभाग** की **चेकपोस्ट** पर पुलिस कर्मियों के साथ–साथ आवश्यकतानुसार वन विभाग के स्टाफ की भी शिफ्ट में ड्यूटी लगायी जाती है।

Email: dfochambal@rediffmail.com, dfochambal@gmail.com

9.घड़ियाल, मगर, कछुओं, डाल्फिन आदि के हैबीटेट के संरक्षण एवं उनकी सुरक्षा हेतु सैंचुरी में कार्यरत **मद्रास कोकोडायल बैंक, टी0एस0ए0, डब्ल्यू0आई0आई0** एवं **बी0एन0एच0एस0** का भी सहयोग लिया जाता है।

10.चम्बल सैंचुरी में मछली का शिकार पूर्णतयाः प्रतिबन्धित है। कोई फिशिंग पट्टा नही है। नियमित पैट्रोलिंग द्वारा प्रभावी रोकथाम लगाया गया है।

11. उ0प्र0 के क्षेत्राधिकार अन्तर्गत चम्बल नदी में कहीं भी **नियमित और संगठित रूप से चम्बल बालू का अवैध खनन नहीं होता है।** चम्बल नदी के किनारे बसे गांव के ग्रामवासियों द्वारा की जाने वाली छिटपुट अवैध खनन की घटनाओं पर तत्काल नियमानुसार प्रभावी निरोधात्मक एवं विधिक कार्यवाही की जाती है। **विगत 03 वर्षो में छिटपुट हुए अवैध बालू के खनन के सम्बन्ध में कृत कार्यवाही का विवरण** निम्नवत् हैः–

क्र0 सं0	वर्ष	दर्ज वन अपराध संख्या व एफआईआर	कार्यवाही का विवरण
1	2019–20	27 (03 में FIR भी)	16 वन अपराधों में रु0 5,86,000.00 प्रतिकर प्राप्त किया गया। 10 केस में आरोप–पत्र मा0 न्यायालय में दाखिल किया, वाद विचाराधीन है। 01 केस मा0 लोक अदालत में निस्तारित किया गया।
2	2020–21	32 (03 में FIR भी)	26 वन अपराधों में रु0 5,98,700.00 प्रतिकर प्राप्त किया गया। 06 केस में आरोप–पत्र मा0 न्यायालय में दाखिल किया, वाद विचाराधीन है।
3	2021–22	10	08 वन अपराधों में रु0 1,08,500.00 प्रतिकर प्राप्त किया गया। 02 केस में आरोप–पत्र मा0 न्यायालय में दाखिल किया; वाद विचाराधीन है।
4	2022–23	04	आरोप पत्र मा0 न्यायालय में दायर कर दिया गया है।
5	2023–24	03	तीनों केस जांच प्रक्रिया में है।

4- <u>घड़ियाल, मगरमच्छ, कछुओं व डालफिन के संरक्षण से सम्बन्धित विवरण</u>–

1.घड़ियाल उत्तर प्रदेश में **चम्बल नदी एवं गेरूआ नदी (कतर्नियाघाट)** में प्रमुखता से पाये जाते हैं।

2.कभी लुप्त होने के कगार पर पहुँच चुके घड़ियाल के संरक्षण एवं संर्वधन हेतु **कैप्टिव ब्रीडिंग** प्रोग्राम उ0प्र0 वन विभाग द्वारा **1976** में प्रारम्भ किया गया।

3.कैप्टिव ब्रीडिंग प्रोग्राम अन्तर्गत **कुकरैल, लखनऊ एवं कतर्नियाघाट** में 02 Rearing Stations स्थापित किये गये जहॉ चम्बल एवं गेरूआ नदी से एकत्र किये गये घड़ियाल के अण्डो की Rearing की जाती थी। अण्डों से निकले घड़ियालों को पुनः चम्बल, गेरूआ एवं अन्य नदियों में विमोचित किया जाता था। **कैप्टिव ब्रीडिंग प्रोग्राम अर्न्तगत वर्श 2008 तक चम्बल नदी में घड़ियाल के बच्चों का विमोचन किया गया।** वर्ष 2008 के पश्चात कुकरैल से घड़ियाल के बच्चों को चम्बल नदी में विमोचित नही किया गया। **उस समय चम्बल नदी में घड़ियाल 642, मगर 107 एवं डाल्फिन 52 पाये गये। वर्श 2008के पश्चात चम्बल नदी व उसके रेतीले किनारों पर प्राकृतिक पुर्नजनन द्वारा ही इन जलीय जीवों का पुर्नजनन हो रहा है। चम्बल नदी के रेतीले किनारो की लगातार प्रभावी सुरक्षा के कारण ही इन जलीय जीवों की संख्या में वृद्धि हुई है।**

4.विगत वर्षो से चम्बल नदी के रेतीले किनारें पर घड़ियाल, मगरमच्छ, कछुओं के नेस्ट एवं जलधारा के बीच दुर्लभ इण्डियन स्किमर प्रजाति के पक्षी के नेस्ट की सुरक्षा नियमित पैट्रोलिंग के दौरान की जाती है, जिससे प्रतिवर्ष काफी बड़ी संख्या में इनके बच्चे चम्बल नदी

Email: dfochambal@rediffmail.com, dfochambal@gmail.com

में आते हैं। विगत 03 वर्षो में संरक्षित किये गये नेस्ट व उनके निकले बच्चों का विवरण निम्नवत् है:–

वर्ष	घड़ियाल		मगर		कछुआ		इण्डियन स्किमर	
	नेस्ट	बच्चे	नेस्ट	बच्चे	नेस्ट	बच्चे	नेस्ट	बच्चे
2020	109	3170	22	880	946	20812	104	337
2021	135	4062	23	903	958	21076	106	348
2022	137	4372	22	889	963	21186	109	360
2023	142	445	26	946	1150	23103	117	391

उपरोक्त के साथ ही कुकरैल घड़ियाल पुर्नवास केन्द्र को वर्ष 2019 में 640 तथा वर्ष 2021 में 700 घड़ियाल के अण्डे चम्बल के किनारों से उपलब्ध कराये गये जिनसे निकले बच्चों को प्रदेश के अन्य नदियों में विमोचित किया जायेगा।

5.प्राकृतिक कारणों से घड़ियाल, मगर एवं कछुओं के बच्चों की जीवितता प्रतिशत अत्यन्त ही न्यून है। इस क्षेत्र में कार्य करने वाले विशेषज्ञों के अनुसार घड़ियाल व मगर की जीवितता (सर्वाइवल) 2 से 5 प्रतिशत तथा कछुओं के 6 से 7 प्रतिशत आंकी गयी है।

6.चम्बल नदी में बालू के **अवैध खनन एवं मछलियों के शिकार पर प्रभावी रोकथाम के परिणामस्वरूप विगत वर्षो में चम्बल नदी में पाये जाने वाले घड़ियाल, मगरमच्छ व डालफिन की संख्या में वृद्धि हुई है।** वन विभाग द्वारा प्रतिवर्ष गणना करायी जाती है। विगत तीन वर्षो का विवरण निम्नवत् है:–

वर्ष	घड़ियाल	मगर	डालफिन
2020	1860	586	129
2021	1872	594	146
2022	1887	608	151

मध्य प्रदेश और राजस्थान से उत्खनित चम्बल बालू का अभिवहन चम्बल सैंक्चुरी उत्तर प्रदेश की सीमा/क्षेत्राधिकार से नहीं होता है। मध्य प्रदेश एवं राजस्थान से उत्खनित बालू के अभिवहन को उ0प्र0 में रोकने की कार्यवाही खनन विभाग, पुलिस विभाग एवं राजस्व विभाग द्वारा संयुक्त रूप से की जाती है, जिसका विवरण निम्नवत् है:–

खनन विभाग

निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ0प्र0, खनिज भवन, लखनऊ के पत्रांक 960/एम0–वाद–एन0जी0टी0–वाद/2022 दिनांक 29–08–2023 द्वारा राष्ट्रीय चम्बल सैंक्चुरी क्षेत्र में अवैध खनन/परिवहन की रोकथाम हेतु जनपद आगरा एवं इटावा में की गयी कार्यवाही का विवरण उपलब्ध कराया गया है जिसका विवरण निम्नवत है–

1. चम्बल सेन्चुरी में खनन विभाग द्वारा कोई भी खनन परिहार स्वीकृत नहीं किया गया है।
2. आगरा एवं इटावा में अवैध खनन/परिवहन की सतत निगरानी हेतु अपर जिलाधिकारी की अध्यक्षता में एक विशेष कार्यबल का गठन किया गया है, जिसमें वन विभाग, खनन विभाग, राजस्व विभाग, परिवहन विभाग तथा पुलिस विभाग के अधिकारी सम्मिलित हैं।
3. कार्यबल द्वारा उपरोक्त जनपदों में खनन एवं परिवहन के दृष्टिकोण से संवेदनशील क्षेत्रों तथा मार्गो पर निरन्तर सतत निगरानी रखी जाती है।
4. मध्य प्रदेश से उपखनिज लेकर उत्तर प्रदेश की सीमा में आने वाले **वाहनों की जॉच हेतु जनपद इटावा के ग्राम उदी** में तथा राजस्थान से उत्तर प्रदेश की सीमा में उपखनिज लेकर आने वाले वाहनों की जॉच हेतु **जनपद आगरा के सैया टोल प्लाजा के पास व**

Email: dfochambal@rediffmail.com, dfochambal@gmail.com

सरैधी में AI/IoT (आर्टिफीसियल इण्टैलिजेन्स युक्त) चेक गेट्स स्थापित किये गये हैं।

5. खनन विभाग द्वारा जनपद आगरा एवं इटावा की वित्तीय वर्ष 2023–24 में माह अगस्त 28–08–2023 तक की अद्यतन स्थिति निम्नवत् है:–

क्र0 सं0	जनपद का नाम	जांच किये गये उपखनिजों लदे वाहनों की संख्या	जांच किये गये वाहनों के सापेक्ष निर्गत नोटिस की संख्या	शास्ति वसूली के प्रकरण	वसूल की गयी शास्ति की धनराशि (रू0 लाख में)	खनन अधिनियम एवं आई0पी0सी0 की धाराओं के अन्तर्गत पंजीकृत एफ0आई0आर0	पंजीकृत एफ0आई0आर0 में अभियुक्तों की संख्या	गैंगस्टर अधिनियम के अन्तर्गत पंजीकृत अभियोग	गिरफ्तार किये गये अभियुक्तों की संख्या
1	2	3	4	5	6	7	8	9	10
1	इटावा	15431	617	422	168.46	3	06	0	03
2	आगरा	45445	2262	820	236	48	91	03	55
कुल योग		60876	2879	1242	404.46	51	97	03	58

6. मा0 एन0जी0टी0 द्वारा पारित आदेश दिनॉक 06.02.2023 के अनुपालन में निदेशालय के पत्र दिनॉक 04.03.2023 द्वारा जिलाधिकारी, आगरा एवं जिलाधिकारी, इटावा को अपर जिलाधिकारी की अध्यक्षता में एक संयुक्त जॉच दल गठित कर, उक्त क्षेत्रों के औचिक निरीक्षण हेतु निर्देशित किया गया है। **आगरा एवं इटावा से प्राप्त आख्या के अनुसार उक्त क्षेत्र में कोई भी अवैध खनन होते नही पाया गया है।**

पुलिस विभाग

पुलिस अधीक्षक(अपराध) उ0प्र0 लखनऊ के पत्रांक डीजी–सात–एस–14(2)/2017 दिनांक 28–08–2023 द्वारा राष्ट्रीय चम्बल सैंक्चुरी क्षेत्र में अवैध खनन/परिवहन की रोकथाम हेतु जनपद आगरा एवं इटावा में की गयी कार्यवाही का विवरण उपलब्ध कराया गया है जिसका विवरण निम्नवत है–

उपरोक्त संदर्भ में जनपद आगरा में सीमावर्ती राज्यों मध्य प्रदेश एवं राजस्थान की ओर से खनन कर लायें जा रहे बालू आदि के वाहनों की चैकिग करायी जा रही है तथा अनियमितता एवं अवैध खनन/परिवहन होना पायें जाने पर उनके विरूद्ध अभियोग पंजीकृत कर वैधानिक कार्यवाही की जा रही है एवं पकडे गये वाहनो को नियमानुसार सीज करते हुए उनकी जब्तीकरण की कार्यवाही की जा रही है।

मा0 एन0जी0टी0 नई दिल्ली द्वारा पारित आदेश दिनांक 28–02–2023 के क्रम में जनपद आगरा में पर्यावर्णीय क्षतिपूर्ति के रूप में दिनांक 22–08–2023 तक रु0 34,00,000/– (रु0 चौंतीस लाख मात्र) धनराशि जमा करायी गई है।

जनपद आगरा में वर्तमान वित्तीय वर्ष 2023–24 में माह अगस्त 2023 तक निर्धारित क्रमिक लक्ष्य रु0 1172.50 लाख के सापेक्ष रु0 2510.95 लाख राजस्व (214.15 प्रतिशत) की राजस्व की प्राप्ति हुयी है।

जनपद आगरा में जांच किये गये उपखनिजों से लदे वाहनों की संख्या 45445 तथा चालान एवं नोटिस की संख्या 2262 के सापेक्ष जमा किये गये प्रकरण/वाहनों की संख्या 820 जिससे वसूल की धनराशि रु0 236 लाख प्राप्त हुई है।

दिनांक 28–08–2023 तक पुलिस एवं प्रशासन के विभागीय अधिकारियों द्वारा संयुक्त रूप से दिये गये निर्देशों के क्रम में चलाये जा रहे अभियान के अर्न्तगत कार्यवाही का विवरण उपरोक्त पत्र के कम मे दिनांक 01–4–2022 से दिनांक 28.08.2023 तक आगरा एवं इटावा पुलिस द्वारा कृत कार्यवाही की सूचना निम्नानुसार प्रेषित है:–

Email: dfochambal@rediffmail.com, dfochambal@gmail.

वर्ष 2022–23 की सूचना

दिनांक 01–04–2022 से 31–03–2023 तक की सूचना	आगरा	इटावा	कुल योग
सीज किये गये वाहन	128	17	155
नामजद अभियुक्तों की संख्या	303	08	311
प्रकाश मे आये अभियुक्तों की संख्या	0	06	06
कुल अभियुक्तों की संख्या	303	22	325
गिरफ्तार अभियुक्तो की संख्या	104	17	121
हाईकोर्ट स्टे/अग्रिम जमानत	80	07	87
हाजिर अभियुक्तों की संख्या	118	05	123
धारा 82 की कार्यवाही	0	0	0
एन0बी0डब्लू0	0	0	0
गिरफ्तारी हेतु शेष अभियुक्तो की संख्या	01	0	01
अभियोगो मे आरोप पत्र की संख्या	149	07	156
पंजीकृत गैंगस्टर के अभियोग	02	02	04
पंजीकृत गैंगस्टर में अभियुक्त	08	06	14
प्रचलित गैंगस्टर	0	01	01

वर्ष 2023–24 की सूचना

दिनांक 01–04–2023 से 28–08–2023 तक की सूचना	आगरा	इटावा	कुल योग
सीज किये गये वाहन	83	03	86
नामजद अभियुक्तों की संख्या	86	06	92
प्रकाश मे आये अभियुक्तों की संख्या	0	02	02
कुल अभियुक्तों की संख्या	86	04	90
गिरफ्तार अभियुक्तो की संख्या	51	0	51
हाईकोर्ट स्टे/अग्रिम जमानत	05	0	05
हाजिर अभियुक्तों की संख्या	06	0	06
धारा 82 की कार्यवाही	0	0	0
एन0बी0डब्लू0	0	0	0
गिरफ्तारी हेतु शेष अभियुक्तो की संख्या	24	0	24
अभियोगो मे आरोप पत्र की संख्या	25	01	26
पंजीकृत गैंगस्टर के अभियोग	03	0	03
पंजीकृत गैंगस्टर में अभियुक्त	12	0	12
प्रचलित गैंगस्टर	06	0	06

- पुलिस विभाग, आगरा एवं इटावा द्वारा पंजीकृत अभियोगों का विवरण =183
  (दिनांक 15–07–2023 तक की सूचना)

Email dfochambal@rediffmail.com, dfochambal@gmail.com

अतः उत्तर प्रदेश के क्षेत्राधिकार अन्तर्गत राष्ट्रीय चम्बल सैंक्चुरी में अवैध खनन/ अभिवहन, शिकार आदि पर प्रभावी रोकथाम एवं मध्य प्रदेश व राजस्थान से उत्खनित बालू के अभिवहन को उत्तर प्रदेश में रोकने हेतु वन विभाग, खनन विभाग एवं पुलिस विभाग द्वारा की जा रही कार्यवाही का विवरण उपरोक्तानुसार संकलित कर यथावश्यक कार्यवाही हेतु प्रेषित है।
संलग्नकः– उपरोक्तानुसार।

भवदीया,

(आशुतोष मिश्रा)
उप वन संरक्षक,
राष्ट्रीय चम्बल सैंक्चुरी प्रोजेक्ट,
उ0प्र0, आगरा

पत्रांक 460 / 10-1 उक्तदिनांकित।

प्रतिलिपि निम्नलिखित को उपरोक्तानुसार मय संलग्नक सादर सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित–
1– प्रधान मुख्य वन संरक्षक, वन्यजीव, उ0प्र0, लखनऊ।
2– मुख्य वन्य जीव प्रतिपालक, उ0प्र0 लखनऊ।
3– सचिव, पर्यावरण, वन एवं जलवायु परिवर्तन विभाग, उ0प्र0 शासन, लखनऊ।
संलग्नकः– उपरोक्तानुसार।

(आशुतोष मिश्रा)
उप वन संरक्षक,
राष्ट्रीय चम्बल सैंक्चुरी प्रोजेक्ट,
उ0प्र0, आगरा

DATA SHEET - HON'BLE NGT IN OA- 248/2022- VC HEARING DATED 20.07.2022

National Chambal Sanctuary (NCS)

S.No	Direction of Hon'ble NGT	Action Taken from 01.04.2022 till 28.08.2023
1.	Illegal mining taking place in the periphery of keoladeo National Park in Rajasthan near Dholpur, close to National Chambal Sanctuary	• Main site is Rajghat, Morena which is at 40km from NCS • Sand from MP and Rajasthan enter at Saiyyan border Agra which is 40km from NCS
2.	Illegal sand mining was taking place continuously on the bank of Chambal River not only in Rajasthan but also in Madhya Pradesh and some area of UP	• No regular organized and mechanized illegal mining in UP • Sand from MP and Rajasthan not transported through NCS • No mining lease by Mining Department in NCS
3.	Mafias were using interior routs for conducting illegal mining	• Effective **informer system** • Monitoring by **drones (2) Binoculars (6)** • Interior station **watch tower - 02** • Interior **monitoring station- 06**
4.	Monitoring mechanism at district level	• **Dedicated task force** under chairmanship of DM in every district • Additionally, **Special task force** under ADM in Agra and Etawah district • A three member **forest department task force** for coordinated action in complaint
5.	Monitoring mechanism at state level	• **Integrated command and control centre** at Mining Directorate level

6.	Inter- departmental coordination	• **Special task force** under ADM with all Department • Police and Forest Department deployed at check post of link roads
7.	Intra- State coordination	
8.	Inter- state coordination	• Police coordination through surveillance, digital media data
9.	Provision for reserve force	
10.	Check posts	• Police and Forest Department deployed at check post of link roads • **AI based check gates** at Udi (Etawah), Saiyyan Toll Plaza (Agra), Sarendhi (Agra) operations since 01 July, 2022 • **22 Check post of Agra police** check for illegal mines on borders • **CCTVs at main roads** towards Chambal River and Ghats • **38 Police barrier** in Agra
11.	Record of quantity of authorized mining, valid lease holders, valid ECs and CTOs.	

12.	Action on illegal sand mining	• **Forest offences total- 49** **(2020-21) – 32, (2021-22)-10, (2022-23)-04, (2023-24)-03** • **Police cases in 2022-23: Number of cases in Agra - 183, in Etawah- 08** • **Total accused- 415** **(2022-23= 325)** **(2023-24=90)** • **Total Arrested- 172** **(2022-23= 121)** **(2023-24=51)** • **Stay from Hon'ble High Court- 92** **(2022-23= 87)** **(2023-24=05)** • **Present accused- 129** **(2022-23= 123)** **(2023-24=06)** • **Non- bailable warrant- 51** **(2022-23= 42)** **(2023-24=09)** • **Accused pending arrest- 37** **(2022-23= 01)** **(2023-24=24)** • **Charge sheeted cases- 182** **(2022-23= 156)** **(2023-24=26)** • **Cases booked under Gangster Act- 07** **(2022-23=04)** **(2023-24=03)** • **Accused booked under Gangster Act- 26** **(2022-23= 14)** **(2023-24=12)**

13.	Action against drivers and owners of the vehicle	• **Vehicle Seized by Police- 195** • **1,06,437 vehicle checked in Agra and Etawah by mining & police department.** • **Amount realized by fine on vehicle 9.72 Cr.**
14.	Patrolling	• NCS divided into **33 Beats** under beat officer • Police patrolling with **picket and UP-112 PRV**
15.	Awareness measures	• **Monitoring/awareness committee- 130 - formed with the help of Gram Pradhan**
16.	Boats for patrolling	• **4 Motorboats at 4 places** in NCSs.
17.	Interpretation centers	• **Nandgawa interpretation center Agra**- Awareness programs of 5000 people • Involvement of **Forest Department, turtle survival alliance, Madras crocodile bank trust, WII, BNHS**
18.	States of funds	

19.	Measures for protections of dolphins, turtles, and crocodiles and to regulate illegal fishing	• **Captive Breeding Program** by UP Forest Department in 1976 • Two Rearing stations in **Lucknow and Katarniaghat** • Ghariyal released in Chambal till 2008 • **From 2008 natural regeneration of Ghariyal and aquatic animals.** • Nesting site of Ghariyal, Crocodile, Turtle, Indian Skimmer protected by patrolling and fencing • Number of nest and babies of Ghariyal, Crocodile, Tortoise, skimmers increasing every year • **Fishing is not allowed** in NCS therefore no fishing leases given
20.	App	• **mCheck mobile app** by mining department for on spot inspection of vehicle and check gate alert
21.	Successful models and best practices adopted	• **AI based check gates** at Udi (Etawah), Saiyyan Toll Plaza (Agra), Sarendhi (Agra) operations since 01 July, 2022 • **Monitoring/awareness committee**- 130 - formed with the help of Gram Pradhan

ADDITIONAL INFORMATION ABOUT NATIONAL CHAMBAL SANCTUARY:-

- National Chambal Sanctuary (NCS) was notified in 1979 under section 18 of Wildlife (Protection) Act, 1972.
- NCS spread in three states Rajasthan, Madhya Pradesh and Uttar Pradesh with area 635 Sqkm.
- It consists of sand and ravines.
- Length of Chambal River within territory of UP is 165 km.
- For 100 km MP is one side and UP is other side.
- For next 65 km UP is on both sides.
- In UP NCS there are 02 ranges- Bah range (Agra) and Etawah range (Etawah).
- Flora - 221 species
- Fauna: Birds- 284 species, Reptile- 10 species, Mammals- 22 species.

YEARS	GHARIYALS	CROCODILES	DOLPHINS
2020	1860	586	129
2021	1872	594	146
2022	1887	608	151

YEARS	GHARIYALS		CROCODILE		TORTOISE		INDIAN SKIMMERS	
	NESTS	BABIES	NESTS	BABIES	NESTS	BABIES	NESTS	BABIES
2020	109	3170	22	880	946	20812	104	337
2021	135	4062	23	903	958	21076	106	348
2022	137	4372	22	889	963	21186	109	360
2023	142	4456	26	946	1150	23103	117	391

RECOMMENDATIONS BY THE JOINT COMMITTEE AFTER VISIT ON 17-05-2022 AND THE ACTIONS TAKEN

SERIAL NO.	RECOMMENDATION	ACTION TAKEN
1	Independent special task force either State police or Central force at NCS sand mining site for two seasons.	To be done. **Present status:** 1. **Dedicated task force under chairmanship of DM** in every district 2. Additionally, **Special task force under ADM** in Agra and Etawah district 3. A three member **forest department task force** for coordinated action in complaint 4. **Integrated command and control centre** at Mining Directorate Level.
2	Interstate task force of stakeholder departments.	To be done. **Present status:** 1. **Police coordination** through surveillance & digital media data 2. Meeting of the Chief Secretaries of U.P., M.P., Raj was to be held for the same on 20.03.2023.
3	Check posts with CCTV surveillance.	**Present status:** 1. **22 Check posts of Agra Police** check for illegal mining on borders 2. **CCTVs at main roads** towards Chambal River and ghats 3. **38 Police barriers** in Agra 4. **Forest check posts** at link roads 5. Forest department **interior monitoring stations** -06 6. Forest department **watch towers** - 02 7. NCS divided into **33 beats** for patrolling by foot 8. Effective **informer system** of forest department 9. **Police patrolling** with picket and UP-112 PRV
4	Alternative livelihood generation.	To be done. **Present status:** 1. Villagers depend on farming

SERIAL NO.	RECOMMENDATION	ACTION TAKEN
5	Latest weapons for forest force, increasing their numbers, boat patrolling, drone surveillance.	**Present status:** 1. Rifles - 24 (old) 2. Forest Staff - 34 3. Boats for patrolling - 04 4. Drones for surveillance - 02 5. Binoculars - 06
6	Making available alternatives of sand.	To be done. **Present status:** Sand from MP and Rajasthan come for construction.
7	Opening source area for legal mining.	To be done. **Present status:** **No mining leases** are granted in sanctuary area.
8	In case of Law and Order situation if any enquiry is instituted against any forest officer, then power of magisterial enquiry should be given to the forest department.	To be done.
9	Stakeholder departments to come together.	**Present status:** 1. **Dedicated task force under chairmanship of DM** in every district 2. Additionally **Special task force under ADM** in Agra and Etawah district
10	RTO to seize vehicles used in transportation of illegally mined sand and cancel registration of the vehicles of illegal miners without having number plate.	To be done. **Present Status:** 1. **Vehicles seized** by police department - 195 2. **Vehicles checked** by Mining and Police department - 1,06,437
11	Petrol pump to not give petrol/ diesel to vehicles involved in this.	Repeated request is being made to the petrol pump owners by Forest Department.
12	Illegal properties of illegal miners to be seized.	To be done.

SERIAL NO.	RECOMMENDATION	ACTION TAKEN
13	Police to come heavily on illegal miners.	**Present status:** 1. **Forest offences total- 49.** **(2020-21) – 32, (2021-22)-10, (2022-23)-04, (2023-24)-03** 2. **Police cases in 2022-23: Number of cases in Agra - 183, in Etawah- 08** 3. **Accused - 415** **(2022-23= 325)** **(2023-24=90)** 4. **Arrested- 172** **(2022-23= 121)** **(2023-24=51)** 5. **Stay from Hon'ble High Court- 92** **(2022-23= 87)** **(2023-24=05)** 6. **Non-bailable warrant- 51** **(2022-23= 42)** **(2023-24=09)** 7. **Accused for arrest- 37** **(2022-23= 01)** **(2023-24=24)** 8. **Chargesheet cases- 182** **(2022-23= 156)** **(2023-24=26)** 9. **Cases booked under Gangster Act- 07** **(2022-23=04)** **(2023-24=03)** 10. **Accused booked under Gangster Act- 26** **(2022-23=14)** **(2023-24=12)**
14	Revenue department to register case against those whose land is used for illegal sand dumping.	To be done.
15	Strong political will required.	

SERIAL NO	RECOMMENDATION	ACTION TAKEN
16	Mass publicity of action taken against illegal mining.	**Present status:** Daily newspaper coverage
17	Local public participation and awareness campaigns with political leaders.	**Present status:** 1. Nandgawa interpretation center Agra- Awareness programs of 5000 people in a year. 2. Involvement of Forest Department, Turtle Survival Alliance, Madras crocodile bank trust, BNHS for awareness generation 3. Monitoring/awareness committee- 130 - formed with the help of Gram Pradhan
18	Media campaign for environment & wildlife and against illegal sand mining.	**Present status:** Being done regularly by 2 programs of Forest Department - 1.National Plan for Conservation of Aquatic Ecosystems 2. Integrated Development of Wildlife Habitat